

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 139**

**CP No. 4/Chd/Hry/2022**

**IN THE MATTER OF:**

**Yogendra Gupta**

...

**Petitioner**

**Versus**

**DLF Ltd. & Ors.**

...

**Respondent**

**Under Section: 213 (b)(i), CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Sahej Mahajan with Mr. Jayant Upadhyay,  
Advocates.

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr.  
Vaibhav Sahni, Advocate and Ms. Swati  
Vashisth, PCA for the Respondent No. 1.  
Ms. Palak Sharma, Advocate for the Respondent  
No. 2 & 3.  
Mr. Palash Moolchandani, Advocate for the  
Respondent No. 4.

**For the SEBI** : Ms. Divya Sharma, Advocate.

**ORDER**

Heard the submissions made by Mr. Anand Chhibbar, Senior Counsel.  
As the Member (Technical) is not present at the time of hearing of the matter  
and also refused to attend the Court, with the consent of counsels appearing  
at the time of the hearing, this matter is posted to 03.05.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**